

B

HARYANA VIDHAN SABHA

Bill No. 10— HLA of 2026

THE HARYANA COURTS (AMENDMENT) BILL, 2026

A

BILL

further to amend the Haryana Courts Act, 1918.

Be it enacted by the Legislature of the State of Haryana in the Seventy-seventh Year of the Republic of India as follows:-

- | | |
|---|---|
| <p>1. This Act may be called the Haryana Courts (Amendment) Act, 2026.</p> <p>2. For clause (a) of sub-section (2) of section 30 of the Haryana Courts Act, 1918, the following clause shall be substituted, namely:-</p> <p>“(a) Proceedings under the Indian Succession Act, 1925 (Central Act 39 of 1925) which cannot be disposed of by the District Judge.”.</p> | <p>Short title.</p> <p>Amendment of section 30 of Punjab Act 6 of 1918.</p> |
|---|---|

STATEMENT OF OBJECTS AND REASONS

The Registrar General, Punjab and Haryana High Court at Chandigarh had informed, the Haryana Government that the section 30 of the Punjab Courts Act, 1918 (as applicable to the State of Haryana) finds mention of the Indian Succession Act, 1865 (X of 1865) and the Probate and Administration Act, 1881 (V of 1881), although these were repealed by Indian Succession Act, 1925.

Hence, to remove this ambiguity, the High Court Administration has recommended to substitute the words "Indian Succession Act, 1865 (X of 1865) and the Probate and Administration Act, 1881 (V of 1881) existing in clause (a) of sub-section (2) of Section 30 of the Punjab Courts Act, 1918 (as applicable to the State of Haryana), with the words "Indian Succession Act, 1925".

2. Hence this bill.

NAYAB SINGH,
Chief Minister, Haryana.

Chandigarh :
The 2nd June, 2026.

RAJIV PRASHAD,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 2nd June, 2026, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE

EXTRACT FROM THE PUNJAB COURTS ACT, 1918.

“30. Exercise by Civil Judge (Senior Division) and Civil Judge (Junior Division) jurisdiction of District Court in certain proceedings—

- (1) The High Court may by general or special order authorise any Civil Judge (Senior Division) and Civil Judge (Junior Division) to take cognizance of, or any District Judge, to transfer to a Civil Judge (Senior Division) and Civil Judge (Junior Division) under his control, any of the proceedings next hereinafter mentioned or any class of those proceedings specified in such order.
- (2) The proceedings referred to in sub-section (1) are the following, namely:
 - (a) Proceedings under the Indian Succession Act, 1865 (X of 1865) and the Probate and Administration Act, 1881 (V of 1881) which cannot be disposed of by District Judge.
 - (b) *[Repealed]*

